

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

Srei Infrastructure Finance Limited

.....Petitioner

v.

Avantha Holdings Limited

.....Respondent

SECTION : UNDER SECTION 7 of IBC, 2016

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s) : Mr. Sanjay Bhatt & Ms. Srishti Kapoor, Advocates

ORDER

Learned counsel for the petitioner has orally applied for impleadment of M/s. Korba West Power Company Limited as a party Respondent. The complete address of M/s. Korba West Power Company Limited is as under:-

Korba West Power Company Limited

301 Rajnigandha, Green Garden Estate,

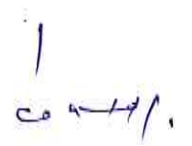
City Centre, Gwalior

Madhya Pradesh - 474011

The necessary amendment in the memo of parties be carried.







Notice to show cause to the respondent returnable on 16.10.2017 be issued as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 16.10.2017.

— Sd —

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

— Sd —

(S.K. MOHAPATRA)  
MEMBER TECHNICAL

26.09.2017  
VINEET